



NATIONAL COMPANY LAW APPELLATE TRIBUNAL
2nd & 3rd Floor, Mahanagar Doorsanchar Sadan (M.T.N.L. Building),
9, C.G.O. Complex, Lodhi Road, New Delhi – 110003.

F.No. 10/37/2018-Estt./NCLAT

Dated: October 4, 2023

NOTICE
(NO. 135 / 2023)

In compliance of the order dated 26.09.2023 passed in Company Appeal (AT) (Ins.) No.545 of 2023 and as directed by the Competent Authority, henceforth Ld. Advocates / Authorised Representatives / Parties-in-Person are directed to **index all the IAs** (whatever it may be) in the main volume after Memo of Parties and Synopsis but before the pleadings in the following manner: -

Sl. No.	Particulars	Page Nos.
1.	Memorandum of Parties	_____
2.	Synopsis and List of dates and events	_____
3.	IA for _____	_____
X	IA for _____ and so on (if there are more IAs)	_____
XX	Pleadings and so on, as per the NCLAT Rules, 2016.	_____

By Order

Sd/-
(Peeush Pandey)
Registrar

To

All concerned.